(2) Explanatory Memoranda on the Notifications mentioned at (i) to (iii) and (v) to (xiv) above.

[Placed in Library. See No. LT-8197|84 for (xii) to (xiv)]

Central Sales Tax (Registration and Turn over) (Amendment) Rules, 1984

SHRI S. M. KRISHNA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 264(E), dated the 1st April, 1984, publishing the Central Sales Tax (Registration and Turnover) (Amendment) Rules, 1984, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956. [Placed in Library. Sec No. LT-8196] 84].

Notifications of the Ministry of Finance (Department of Revenue)

SHRI S. M. KRISHNA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the following Notifications of the Ministry of Finnance (Department of Revenue) together with Explanatory Memoranda thereon:—

- (i) G.S.R. No. 221(E), dated the 21st March, 1984, making amendment to Notification No. 32|84, dated 1-3-84 so as to provide the full exemption of excise duty to specified cotton fabrics of value not exceeding Rs. 5|- per square metre and whose average count is less than 51s if processed by independent processors. [Placed in Library. See No. LT-8007|84].
- (ii) G.S.R. No. 224(E), dated the 24th March, 1984, seeking to further amend the Notification No. 51/70-CF dated 1-3-70, so as to include Electronics Stencil Scanners in the dutiable list of office machines under item No. 33D of the Central Excise Tariff. [Placed in Library. See No. Lt-8056/14].
- (iii) G.S.R. No. 250(E), dated the 31st March, 1984, regarding Exemption from payment of Cen-

- tral Excise duty on all components and raw materials for repair of ocean going vessels. [Placed in Library. See No. LT-8103[84].
- (iv) G.S.R. No. 251(E), dated the 31st March, 1984, amending notification No. 95|81-CE, dated the 1st April, 1981, relating to partial excise duty exemption on Transformers of rating of 150 KVA and above, so as to extend the duration of the partial exemption up to 30th June, 1984.
- (v) G.S.R. No. 252(E), dated the 31st March, 1984, amending notification No. 96/81-CE, dated the 1st April, 1981 relating to partial excise duty exemption on Electric Motors of 5 MW and above so as to extend the duration of the partial exemption upto 30th June, 1984.
- (vi) G.S.R. No. 269(E), dated the 3rd April, 1984, regarding consequent upon the creation of new districts and renaming of some districts by the Government of Assam, further amendment to Notification No. 184|81CE dated the 5th November, 1981.
- (vii) G.S.R. No. 270(E), dated the 5th April, 1984, seeking amendment of notification regarding excise duty on aluminium products made from imported C.G. aluminium ingots.

[Placed in Library. See No. LT-8145|84. for (iv) to (vii)]

- I. Report and Accounts (1982-83) of the Coal India Limited, Calcutta and related papers.
- II Report and Accounts (1982-83) of the Singareni Collieries Company Limited. (Andhra Pradesh) and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI DALBIR SINGH): Sir, I beg to lay on the Table:—

I. A copy each (in English and Hindi) of the following papers under

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sub-section (1) of section 619A of the Companies Act, 1956:

- (i) (a) Annual Report and Accounts of the Coal Inia Limited, Calcutta, for the year 1982-83, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company. [Placed in Library. For (a) and (b) See No. LT-8005[84]
- (ii) (a) Sixty-second Annual Report and Accounts of the Singareni Collieries Company Limited, (Andhra Pradesh) for the year 1982-83, to gether with Auditors' Report on the Accounts and the Comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the Company.

II. Statements giving reasons for the delay in laying the papers mentioned at I above.

[Placed in Library. See No. LT-8006|84 for (a) and (b).

National Security (Amendment) Ordinance, 1984

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): Sir, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy (in English and Hindi) of the National Security (Amendment) Ordinance, 1984 (No. 5 of 1984). [Placed in Library. See No. LT-8092-A|84].

MESSAGE FROM THE LOK SABHA THE Appropriation (No. 3) Bill, 1984

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the

Lok Sabha signed by the Secretary-General of the Lok Sabha.

"In accordance with the provisions of Rule, 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 1984, as passed by Lok Sabha at its sitting held on the 17th April, 1984.

'The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.'

Sir, I lay the Bill on the Table."

REPORT OF THE RAILWAY CON-VENTION COMMITTEE (1980)

श्रो घनश्याम सिंह (उत्तर प्रदेश):

"रेलवे प्रचालन लागत" (साम ग्री को
लागत) के सम्बंध में रेलवे ग्रभिसमय
सिमिति के ग्यारहवें प्रतिवेदन को एक प्रति
(श्रंग्रेजो तथा हिन्दों में) सभा पटल पर
रखता हूं।

REPORT OF THE PUBLIC ACCOUNTS COMMITTEE (1983-84)

SHRI NIRMAL CHATTERJEE (West Bengal): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Public Accounts Committee:—

- (1) Hundred and Eightieth Report on Paragraph 2.08 of the Report of the Comptroller and Auditor General of India for the year 1980-81—Union Government (Civil)—Revenue Receipts Vol. I. Indirect Taxes, relating to exemption of goods falling under tariff Item 68.
- (2) Hundred and Eighty-first Report on action taken by Government on the recommendations of the Committee contained in their Hundred and First Report on "Wealth-Tax" relating to the Ministry of Finance.
- (3) Hundred and Eighty-second Report on action taken by Government on the recommendations contained in the Hundred and Fortyeight Report of the Committee on